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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.2997/2004

New Delhi this the 16th day of December, 2004

Hon'ble Mr.Justice M.A.Khan, Vice Chairman (J)

Shri R.R.Sharma,
Son of late Shri R.K.Sharma,
Resident of House No. 740,
Palam Village, New Delhi.
Retd.Grade 1 Stenographer from
the office of CMO West Zone,
Dte.of Health Services, Paschim Vihar,
New Delhi.

Applicant

(By Advocate Shri Arun Bhardwaj)

VERSUS

Government of NCT of Delhi through:

1. The Principal Secretary,
Delhi Secretariat,IP Estate,
New Delhi.
2. The Chief Secretary,
Govt.of NCT of Delhi,
Delhi Sachivalaya, IP Estate,
New Delhi.
3. The Director of Health Services,
Through its Director, F-17,
Karkardooma, Delhi..
4. Chief Medical Officer
West Zone, Paschim Vihar, New Delhi,

Respondents

O R D E R (ORAL)

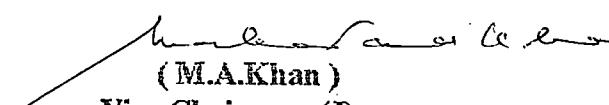
Mr. Justice M.A. Khan, Vice Chairman (J)

Applicant has filed this OA for a direction to the respondents to pay interest @ 18% per annum on amounts of Central Government employees Insurance Scheme and other retirement benefits from the date of his retirement to the date of actual disbursement on

account of the delay in payment. It is submitted that the applicant has submitted representations dated 24.10.2003 and 23.3.2004 but no action has been taken by the respondents. It is also submitted that a legal notice was served on the respondents on 23.11.2004 but still there is no response from the respondents. Learned counsel stated that copies of these representations and legal notice served on the respondents are placed from pages 46 to 54 of the OA and the respondents may be directed to decide upon them by a speaking and reasoned order within a time frame.

2. Having regard to the facts stated in the application and the submissions made at the Bar, I am of the considered view that this OA may be disposed off at this stage even without issuing formal notice on the respondents. Accordingly, respondents are directed to consider the representations copies of which are from pages 46 to 54 of the OA by passing a reasoned and speaking order within a period of two months from the date on which the copy of this order along with the copies of the representations are served on the respondents. Counsel for applicant submitted that the present OA be also treated as an additional representation made by the applicant and the respondents should be directed to consider this representation also with the previous representations. Request is allowed

3. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the representation along with copy of the OA before the appropriate authority of the respondents within 15 days. OA stands disposed of. Dasti.


(M.A.Khan)
Vice Chairman (J)

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